

GOVERNMENT OF INDIA  
MINISTRY OF JAL SHAKTI  
DEPARTMENT OF DRINKING WATER & SANITATION

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4457**  
ANSWERED ON 19/03/2026

**IRREGULARITIES IN JJM IN UTTAR PRADESH**

4457. SHRI PUSHPENDRA SAROJ:  
MS IQRA CHOUDHARY:  
ADV PRIYA SAROJ:

Will the Minister of JAL SHAKTI be pleased to state:

- (a) the total number of complaints received under Jal Jeevan Mission (JJM) relating to financial irregularities, sub-standard work, incomplete connections and contractor malpractice, State-wise, particularly for Uttar Pradesh;
- (b) the breakup of such complaints in Uttar Pradesh, category-wise and the amount of Central funds involved in projects against which irregularities were reported;
- (c) the number of inspections, third-party quality audits, FIRs registered, contractors blacklisted and funds recovered in Uttar Pradesh following such complaints;
- (d) whether any tranche of Central assistance was withheld, reduced or made conditional due to non-compliance and if so, the details thereof; and
- (e) the corrective structural measures introduced by the Government to prevent recurring financial and quality lapses under the said Mission?

**ANSWER**

THE MINISTER OF STATE FOR JAL SHAKTI  
(SHRI V. SOMANNA)

(a) to (e) Water being a 'State' subject, under Jal Jeevan Mission (JJM), States have been empowered to plan, design, approve, implement, and operate & maintain drinking water supply schemes. The Government of India supplements these efforts by providing financial and technical assistance.

Under JM, as reported by States/UTs, including Uttar Pradesh, a total of 18,790 complaints have been received from various sources such as media reports, suo-moto cognizance, public representatives, citizens, grievance portals, etc., regarding financial irregularities, poor quality of works, delays in projects and related issues. State/ UT- wise reported complaints are **annexed**. The category-wise breakup of complaints is maintained at State level.

Uttar Pradesh has reported that out of total 16,178 complaints received through various channels including suo-moto cognizance, so far, enquiries have been initiated in all complaints. Reports have also been submitted in 15,553 cases, while enquiries in the remaining cases are

ongoing. The State has also taken action against 120 contractors for delays in execution, imposing liquidated damages amounting to Rs.340 crore.

To ensure effective implementation of JJM, the Government of India regularly reviews progress with States through meetings and multi-disciplinary team visits, identifying areas for strengthening implementation and monitoring for expeditious execution. Technology is leveraged to ensure transparency and accountability, with physical and financial progress reported on the JJM–IMIS. All tap water connections are linked with the Aadhaar number of the head of the household, and assets created under JJM are geo-tagged. Further, central assistance is provided only upon fulfilment of JJM and Ministry of Finance (MoF) guidelines.

As per operational guidelines, third-party inspection and certification before payment are mandatory. Accordingly, States/UTs empanel Third Party Inspection Agencies (TPIAs) to verify the quality of work, materials used and machinery installed before releasing payments. The Government of Uttar Pradesh has informed that ground verification of JJM schemes has been carried out by Central and State-level officers, including technical officers, national WASH experts, State nodal officers, the Technical Audit Cell (SWSM), and nodal officers from SWSM, Uttar Pradesh. To ensure quality, all works are verified by third-party inspection agencies before payment.

Furthermore, States/UTs have been consistently advised to adopt a zero-tolerance approach toward financial, procedural, or quality-related violations. They are required to ensure that every complaint is thoroughly examined, prompt field verification is conducted, and all necessary disciplinary, contractual, and legal actions are taken to uphold transparency and accountability under the mission.

\*\*\*\*\*

Annexure referred in the reply to part (a) of Lok Sabha unstarred question no. 4457 answered on 19.03.2026

Sr.no.	State/UT	Total no. of complaints
1	A & N Islands	0
2	Andhra Pradesh	0
3	Arunachal Pradesh	0
4	Assam	1226
5	Bihar	0
6	Chhattisgarh	329
7	DD&DNH	0
8	Goa	0
9	Gujarat	1
10	Haryana	4
11	Himachal Pradesh	3
12	Jammu & Kashmir	24
13	Jharkhand	152
14	Karnataka	169
15	Kerala	25
16	Ladakh	1
17	Lakshadweep	0
18	Madhya Pradesh	37
19	Maharashtra	154
20	Manipur	19
21	Meghalaya	8
22	Mizoram	1
23	Nagaland	14
24	Odisha	4
25	Puducherry	0
26	Punjab	6
27	Rajasthan	176
28	Sikkim	0
29	Tamil Nadu	45
30	Telangana	0
31	Tripura	1
32	Uttar Pradesh	16178
33	Uttarakhand	40
34	West Bengal	173
	<b>Total</b>	<b>18790</b>